

"That the member of this House do proceed to elect in the manner required by subrule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1986, and ending on the 30th April, 1987."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by subrule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987."

The motion was adopted.

(vii) Committee on the welfare of scheduled castes and scheduled tribes.

SHRI K. D. SULTANPURI (Simla) :
Sir, I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate

to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

BUSINESS ADVISORY COMMITTEE

[English]

Twenty second Report.

THE MINISTER OF STATE IN
THE DEPARTMENT OF PARLIAMEN-
TARY AFFAIRS (SHRI GHULAM NABI
AZAD) : Sir, I beg to move :

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 21st March, 1986."

MR. SPEAKER : The question is :

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 21st March, 1986."

The motion was adopted.

12.11. hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to direct National Mineral Development Corporation to set up a tin factory in Bastar district of Madhya Pradesh.

SHRI MANKURAM SODI (Bastar) :
Mr. Speaker, Sir, I want to give the following information under the Rule 377. There are huge tin deposits in Bastar district of Madhya Pradesh. They are spread over in dense forest with a length of 35 to 36 miles and a breadth of 20 to 25 miles. Nobody knew about it before. But today some smugglers are exploiting these mines with the help of local people for their nefarious purposes and thus out of their greed, the local people are being encouraged to steal this national wealth by offering them better wages. The State Mineral Corporation is unable to control

them and the smugglers are still exploiting them. The simple life of the Adivasis should not be allowed to be exploited by the smugglers in this manner. Therefore, a factory should be set up in this area for making first stage tin ore by melting the ore so that it can be exported and the local people prevented from stealing and ensured proper wages for their labour. Moreover continuous stealing of tin by smugglers has made the functioning of the Forest Department and the Police Department suspect in the eyes of the people.

In the circumstances, the Central Government is requested to issue instructions to Central Mineral Corporation to set up a factory there as a joint venture with State Mineral Corporation, in order to take effective steps to stop the said stealing and to implement the policy of establishing a factory in the areas where raw material is available.

[English]

- (ii) Allocation of more funds for Telecommunication Department during Seventh Five Year Plan.

SHRI ANOOP CHAND SHAH (Bombay North) : Sir, it seems that the allocation of funds for Communication Ministry in the Seventh Five-Year Plan is much less than required by the Department. When we are preparing to enter into the Twenty-first Century, how is it possible that without ample telephone and postal facilities in rural areas we can enter into the Twenty-first Century? There is a ban on recruitment for the last one year and it is likely to continue due to insufficient allocation of funds. The Telecommunication Department is not in a position to open more Post Offices as per present norms and there are little chances to construct more buildings for new Telephone Exchanges and Post Offices. This may have adverse effect, specially on rural people. I request the Ministry of Planning to reconsider allocating more funds for tele-communication facilities in the country.

[Translation]

- (iii) Demand to introduce Air Service to Sagar in Madhya Pradesh.

SHRI DAL CHANDER JAIN (Damoh) : Mr. Speaker, Sir, under rule 377, I want to touch some points regarding my constituency.

Sagar is one of the prominent cities of Madhya Pradesh, where the oldest university of the State is situated. There is also a big centre of Defence Department. The Defence personnel usually go there by helicopters. A police training college is also there. Due to the non-availability of air-service, the distinguished persons whom we invite there are reluctant to visit the oldest college of the country. Sagar is also a big business centre. One air-strip provided by Madhya Pradesh Government is already there. Sagar lies between Bhopal and Jabalpur and Indian Airlines has a daily service to Bhopal and Jabalpur overflying Sagar. The people who intend to travel by air cover a distance of 200 kms. from Sagar and go to Bhopal and then board a plane from there, which is very inconvenient.

Therefore, Sagar should be linked with air-service at least 3 days a week.

[English]

- (iv) Measures needed to develop Paradeep Port by finalising South Korean package offer and to complete Jakhpura-Banspani Railway line.

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Paradeep port which was once the deepest port in the country is in a very bad shape today. Deepening of this port and completion of Jakhpura-Banspani railway line among other measures are absolutely necessary in the interest of the port in particular and the State in general. It is, of course, heartening to note that M/s. Hyundai Corporation of South Korea has made a package offer for developing Paradeep port to accommodate vessels upto 2,000,00 DWT. This package offer, as I understand, having been cleared by an expert committee is